

F. No. 1-12/Standards/SP (Sweets Confectionary)-11/FSSAI-2018
Food Safety and Standards Authority of India
(A Statutory Authority established under the Food Safety & Standards Act, 2006)
(Regulation division)
FDA Bhawan, Kotla Road, New Delhi-110 002

Dated, the 22nd January, 2019

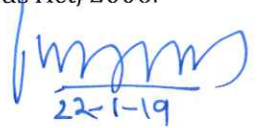
Subject: Direction under Section 16 (5) of Food Safety and Standards Act, 2006 regarding compliance of Food Safety and Standards (Food Products Standards and Food Additives) Ninth Amendment Regulations, 2018 published in the Official Gazette of India on dated 31st July, 2018 vide Notification No. Stds/CPL&CP/ Draft Notification/FSSAI-2017.

Reference is drawn to Food Safety and Standards Act, 2006 regarding compliance of Food Safety and Standards (Food Products Standards and Food Additives) Ninth Amendment Regulations, 2018 published in the Official Gazette of India on dated 31st July, 2018 vide Notification No. Stds/CPL&CP/ Draft Notification/FSSAI-2017. As per this notification, a transition period up to 1st January, 2019 was given to the food business operators to comply with these regulations.

2. However, based on the representation received from various stakeholders the issue relating to implementation of newly notified Standards of Honey were discussed in 11th meeting of Scientific Panel on Sweets Confectionary, Sweeteners, Sugars and Honey held on 18th December 2018. After detailed deliberations Scientific Panel recommended that parameters such as TMR (Trace Markers for Rice Syrup), SMR (Special Markers for Rice Syrup) and foreign oligosaccharides to be kept in abeyance up to 30th June, 2019.

3. Accordingly, Food Safety Commissioners of all States/UT's are hereby directed to use the parameters mentioned at para '2' above only for the purpose of surveillance and the enforcement of these parameters may take effect from 1st July, 2019.

4. This issues with the approval of the Competent Authority in exercise of the power vested with Food Authority under Section 16(5) of Food Safety and Standards Act, 2006.


22-1-19

(Parveen Jargar)

Joint Director (Regulatory Compliance)

To

1. All Food Safety Commissioner
2. All Authorised Officer, FSSAI
3. All Central Designated Offices of FSSAI

Copy for information to:

1. PPS to Chairperson, FSSAI
2. PS to CEO, FSSAI
3. All Directors, FSSAI